

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3986/2020



This the 28th day of June, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Asif Anwar Qureshi, S/o Khurshid Anwar, R/o 72 Iqbal Colony, Indra Nagar Sonwar, Srinagar.

.....Applicant

(Advocate:- Mr. Z A Qureshi-Not Present)

Versus

1. Union of India through Ministry of Health and Family Welfare, Government of India, Answari Nagar, Matiatima Gandhi Marg (Ring Road) New Delhi-110029 and 3 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed dates i.e., 20.11.2020 and 22.01.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Sushil/Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**